SHRI GULZARILAL NANDA: Re garding that, I believe there is a very good prospect of making saving in respect of fu'I specially coal. Some drives which have been made so far in certain divisions and in certain railways have already yielded very good results. In one division about iff per cent economy and saving in coal consumption was achieved during the last three-four months. That mi about Rs. 34 lakhs will be saved in one year in one division. Though the programin''' was taken up late, I believe that in the co his year about 6 per cent saving is likely to be achieved in coal and may be something in diese] also.

MR. CHAIRMAN: The Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

## RAILWAYMEM ELIGIBLE FOR ARREARS:

\*a66; SHRI BALACHANDRA MENON SHRI M. V. BHADRAM :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the ex-Railway employees who were illegally removed from service and later re-instated, are eligible for arrears of pay for a period of three years counts d backwards from the date of reinstatement;
- (b) if So, the rule under which the employees are entitled for the arrears;
- (c) whether the same rule applies t° cases where money is due from employees to railway administration; and
  - (d) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) Yes Sir, but in individual cases decided by a Court of Law, where only a declaratory relief is obtained, the payment is made for a period of three years backward from the date of judgment.

(b) The payment of arrears is restricted for a period of three years under Article 7 in the Schedule to the Limitation Ace 1963.

(c) and (d) No, Sir. The recovery of any money due from an employee is governed by Article 112 in the Schedule to the Limitation Act, 1963, in terms of which the of limitation is 30 years.

## tAMENDMENT OF CONSTITUTION TO CHANGE 'THE RIGHT TO PROPERTY'

\*n.j. SHRI THILLAI VILLALAN: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

whether there is any proposal under Government's consideration to amend the Constitution of India with a view to changing '(he right to property' "guaranteed by it; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANU-MANTHAIYA) : (a) No, Sir.

(b) Does no

चुनाय कानुनों का संशोधन

\* 270. श्री ना० कृ० शेजवलकर : श्री प्रेम मनोहर : श्री लाल आडवाणी : श्री सुन्दर सिंह मंडारी : श्री जगदीश प्रसाद मावुर : श्री जगदीश प्रसाद पादव :

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या निर्वाचन विधि के संशोधन से संबंधित सभी पहलुओं पर विचार करने के लिये लोक सभा के अध्यक्ष की अध्यक्षता में सभी दलों की बैठक बुलाने के प्रस्ताव को अन्तिम रूप दे दिया गया है; और
- (ख) यदि हां, तो उसका ब्यौरा क्या है, और यदि नहीं, तो विलम्ब के क्या कारण हैं ?